

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO.220/Chd/Hry/2017**

Murti Devi

...Petitioner

Vs.

Andy Solar Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Saurabh Dalal, Advocate for petitioner.  
Mr. Sudhir Kumar Pandey and Mr. Polly Shera, Advocates  
for respondent No.2.  
Mr. Mast Ram, Practising Company Secretary for  
the respondent No.3  
Mr. Vikas Sihag, respondent No.2 in person.  
Mr. Satwant Singh, respondent No.3 in person.

Learned counsel for the petitioner submits that affidavit of service has been filed alongwith the postal receipt and delivery report of the notice from the Post Office. There is no representation from respondents No.4 and 5. It is submitted on behalf of both the parties that there is likelihood of settlement and adjournment may be granted for the said purpose. List the matter on 08.11.2017 and if any settlement is not reached between the parties, it is directed that the respondents shall file their reply to the main petition at least three days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member(Judicial)

September 26, 2017  
arora